IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

FRIDAY, THE 5^{TH} DAY OF AUGUST 2022 / 14TH SRAVANA, 1944 WP(C) NO. 11306 OF 2015

PETITIONER/S:

- 1 ABHILASH KUMAR R.
 AGED 30 YEARS
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 2 AJITH P.B ASSISTANT IN CHARGE, KERALA BOOKS AND PUBLICATIONS SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- 3 PAUL AJITH
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 4 SANIL S.
 ASSISTANT IN CHARGE, KERALA BOOKS AND PUBLICATIONS SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- 5 VIJI M.V.
 ASSISTANT IN CHARGE, KERALA BOOKS AND PUBLICATIONS SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- 6 SABU K. VARGHESE
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 7 SMITHA K.
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 8 DARVIN N.
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 9 RALSON C. JOY ASSISTANT IN CHARGE, KERALA BOOKS AND PUBLICATIONS SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- ANOOP C.R
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 11 VASANTHI M.C HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- 12 K.V. HAREESH
 ASSISTANT IN CHARGE, KERALA BOOKS AND PUBLICATIONS
 SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- TINU K. THOMAS

 ASSISTANT IN CHARGE, KERALA BOOKS AND PUBLICATIONS
 SOCIETY, KAKKANADU, ERNAKULAM DISTRICT.
- 14 SAGITHA M.G HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,

KAKKANADU, ERNAKULAM DISTRICT.

- 15 SANDHYA P.R.
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
- 16 K.R. MANIKUTTAN
 HELPER, KERALA BOOKS AND PUBLICATIONS SOCIETY,
 KAKKANADU, ERNAKULAM DISTRICT.
 BY ADV SRI.SHERRY J. THOMAS

RESPONDENT/S:

- 1 KERALA BOOKS AND PUBLICATION SOCIETY REPRESENTED BY ITS MANAGING DIRECTOR, KAKKANADU, ERNAKULAM DISTRICT.
- 2 SECRETARY
 HIGHER EDUCATION DEPARTMENT, REPRESENTED BY
 SECRETARY, GOVERNMENT OF KERALA, THIRUVANANTHAPURAM,
 HOUSING BOARD BUILDING, SHANTHI NAGAR, CHENKALCHOLA
 COLONY, THAMPANOOR, THIRUVANANTHAPURAM 695 001.
- 3 STATE OF KERALA

 REPRESENTED BY CHIEF SECRETARY TO GOVERNMENT, CHIEF
 SECRETARY TO GOVERNMENT OF KERALA, SECRETARIAT,
 THIRUVANANTHAPURAM 695 001.
- 4 REGIONAL PROVIDENT FUND COMMISSIONER
 EMPLOYEES PROVIDENT FUND OFFICE, KERALA REGION,
 BHAVISHANIDHI BHAWAN, P.B. NO. 1016, PATTOM,
 THIRUVANANTHAPURAM 695 004.

BY ADVS.

SRI.K.ANAND (SR.)

SMT.LATHA KRISHNAN

SRI.N.N.SUGUNAPALAN SR.

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.19570/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

PETITIONER/S:

C.P.RAJAN
AGED 60 YEARS
S/O PADMANABHAN, CHAMAKALAYIL HOUSE, MULAKULAM
NORTH.P.O, PIRAVOM-686660. (SENIOR
ASSISTANT (RETIRED), KERALA BOOKS & PUBLICATION
SOCIETY).

BY ADVS.
SRI.T.M.RAMAN KARTHA
SMT.SYAMA MOHAN
SHRI.SREEHARI INDUKALADHARAN

RESPONDENT/S:

- 1 STATE OF KERALA
 REPRESENTED BY SECRETARY TO GOVERNMENT, DEPARTMENT OF
 HIGHER EDUCATION
 DEPARTMENT, GOVT. SECRETARIAT, THIRUVANANTHAPURAM, PIN695001.
- 2 KERALA BOOKS PUBLICATION SOCIETY

 (AN UNDERTAKING OF THE GOVERNMENT OF

 KERALA), KAKKANAD.P.O, COCHIN-682030, REPRESENTED BY

 ITS MANAGING DIRECTOR.
- 3 CHAIRMAN AND MANAGING DIRECTOR
 KERALA BOOKS & PUBLICATION
 SOCIETY, KAKKANAD.P.O, COCHIN-682030, ERNAKULAM.
- 4 KERALA BOOKS PUBLICATION SOCIETY PENSION PROVIDENT FUND BOARD REPRESENTED BY ITS CHAIRMAN (PRINCIPAL SECRETARY TO GOVERNMENT, HIGHER EDUCATION DEPARTMENT, GOVERNMENT OF KERALA, TRIVANDRUM) PIN-595001.
- 5 ARAVINDAN.K
 RETIRED DEPUTY MANAGER (PRINTING) KBPS, KAKKANAD,
 KOCHI, RESIDING AT "HARISREE" KALAPPURACKAL,
 37/2833, AZAD ROAD, KALOOR PO, KOCHI-682017.

ADDL.R5 IS IMPLEADED VIDE ORDER DATED 13.03.2017 IN I.A.NO.19673/2016

BY ADVS.

SMT.LATHA ANAND, SC, KERALA BOOKS PUBLICATIONS SOCIETY

SRI.KALEESWARAM RAJ

KUM.A.ARUNA

SRI.VARUN C.VIJAY

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.11306/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

FRIDAY, THE 5^{TH} DAY OF AUGUST 2022 / 14TH SRAVANA, 1944 WP(C) NO. 22445 OF 2017

PETITIONER/S:

- 1 NISHAD P.S.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 2 SANTHOSH T.M.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 3 SHIBU P.K.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 4 JOSEPH CLINT
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 5 SUNEESH A.H.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 6 VIBIN M.M.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 7 JOHNSON T.F.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 8 BILSHAD K.A.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 9 MANOJ E.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- ANOOP V.S.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 11 VISHAKH K.V.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 12 JISHAKUMARY K.

- HELPER, PRINTING SECTION, KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- JYOTHI K.P.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 14 ROOPESH C.R.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 15 SUDHEESH K.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 16 SAJEEB C.B.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- ANAS MASOOD
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- NIZAMUDEEN A.
 HELPER, PRINTING SECTION, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
 BY ADVS.

SRI.P.RAMAKRISHNAN

SRI.C.ANIL KUMAR

SMT.ASHA K.SHENOY

SRI.T.C.KRISHNA

SMT.PREETHI RAMAKRISHNAN

SRI.PRATAP ABRAHAM VARGHESE

RESPONDENT/S:

- 1 KERALA BOOKS AND PUBLICATION SOCIETY KAKKANAD, KOCHI-682030, REPRESENTED BY ITS MANAGING DIRECTOR.
- THE PENSION AND PROVIDENT FUND BOARD KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030, REPRESENTED BY ITS CHAIRMAN.
- THE REGIONAL PROVIDENT FUND COMMISSIONER EMPLOYEES PROVIDENT FUND ORGANIZATION, BHAVISHYANIDHI BHAVAN, KALOOR, KOCHI-682017.
- THE STATE OF KERALA

 REPRESENTED BY THE SECRETARY, HIGH EDUCATION

 DEPARTMENT, GOVERNMENT SECRETARIAT,

 THIRUVANANTHAPURAM-695 001.

BY ADVS.

SRI.K.ANAND (SR.)

DR.S.GOPAKUMARAN NAIR SR.
SMT.LATHA ANAND
SRI.S.PRASANTH, SC, EMPLOYEES PROVIDENT FUND
ORGANISATION

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.11306/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

FRIDAY, THE 5^{TH} DAY OF AUGUST 2022 / 14TH SRAVANA, 1944 WP(C) NO. 10438 OF 2020

PETITIONER/S:

- 1 K.ARAVINDAN, AGED YEARS
 DEPUTY MANAGER-PRINTING (RETIRED), KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030 RESIDING
 AT HARISREE, KALAPPURACKAL, 237/2833, AZAD ROAD,
 KALOOR, KOCHI-17
- 2 V.T.HARIDASAN

 DRIVER(RETIRED), KERALA BOOK AND PUBLICATION
 SOCIETY, KAKKANAD, KOCHI-682030, RESIDING AT
 VAKODIYAL HOUSE, KAKKANAD, KOCHI-30.
- P.P.GEORGE
 PRINTING SUPERVISOR (RETIRED) KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030 RESIDING
 AT PALACKAPILLY HOUSE, INDIRA JUNCTION, PADAMUGHAL,
 KAKKANAD.P.O, KOCHI-682030
- 4 K.S.NAUSHAD,
 ASSISTNAT MANAGER9RETIRED) KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030,
 RESIDING AT KOCHERI HOUSE, KANJIRAMATTOM.P.O,
 ERNAKULAM-682315
- 5 SUKU J KURIAN,
 JUNIOR SUPERINTENDENT (ACCOUNTSO(RETIRED) KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI682030 RESIDING AT 48/3040, KATTURETHU, VAYANASALA
 ROAD, ELAMAKKARA.P.O, ERNAKULAM-682029
- P.V.KURIAKOSE,
 ASSISTANT MANAGER (RETIRED), KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030 RESIDING
 AT MATHECKAL HOUSE, THRIKKAKKARA.P.O,
 KOLLAMKUDIMUGAL, KOCHI-682021
- 7 BASHER.C.M
 DEPUTY MANAGER(STORES) (RETIRED) KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030 RESIDING
 AT CHUNDAKKATTU HOUSE, THRIKKAKARA.P.O, KOCHI-21
- P.M.JOSEPH,
 HEAD GARDENER (RETIRED) KERALA BOOKS AND PUBLICATION

- SOCIETY, KAKKANAD, KOCHI-682030, RESIDING AT PARAVARA HOUSE, THUTHIYOOR, KAKKANAD, KOCHI-682037
- 9 THOMAS ABRAHAM
 HEAD DRIVER (RETIRED), KERALA BOOKS AND PUBLICATION
 SOCEITY, KAKKANAD, KOCHI-682030, RESIDING AT SOUMYA
 BHAVAN, KAKKANAD.P.O, KOCHI-30
- 10 K.VIDYARATHAN, DRIVER CUM CLEANER (RETIRED) KERALA BOOKS AND PUBLICATION SOCEITY, KAKKANAD, KOCHI-682030, RESIDING AT KEZHEKKEPAT HOUSE.P.O.CIVIL STATION, KOZHIKODE-20
- 11 M.K.ROJA

 JUNIOR SUPERINTENDENT (RETIRED) KERALA BOOKS AND
 PUBLICATION SOCEITY, KAKKANAD, KOCHI-682030,
 RESIDING AT LIBI 180, GCDA COLONY, SURABHA NAGAR,
 KAKKANAD, KOCHI-682030
- 12 NINAN K EAPEN
 JUNIOR SUPERINTENDENT (RETIRED) KERALA BOOKS AND
 PUBLICATION SOCEITY, KAKKANAD, KOCHI-682030,
 RESIDING AT KANICHUKATTU HOUSE, FLAIR WATER FACE
 VILLA NO.206, MANAKKAKADAVU, THENCODE.P.O,
 ERNAKULAM-682030

BY ADVS.

KALEESWARAM RAJ

SRI.VARUN C.VIJAY

KUM.A.ARUNA

KUM.THULASI K. RAJ

SMT.MAITREYI SACHIDANANDA HEGDE

RESPONDENT/S:

- 1 STATE OF KERALA, REPRESENTED BY SECRETARY TO GOVERNMENT, DEPARTMENT OF HIGHER EDUCATION SECRETARIAT, THIRUVANANTHAPURAM-695001
- 2 KERALA BOOKS AND PUBLICATION SOCIETY
 REPRESENTED BY THE MANAGING DIRECTOR, KERALA BOOKS
 AND PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030
- 3 THE CHAIRMAN
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI-682030
 BY ADV SMT.LATHA ANAND

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.11306/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE V.G.ARUN

FRIDAY, THE 5^{TH} DAY OF AUGUST 2022 / 14TH SRAVANA, 1944 WP(C) NO. 29160 OF 2020

PETITIONER/S:

- MANI T.K.,
 AGED 65 YEARS
 S/O.KOCHAPPU, BINDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT THUNDIPARAMBIL HOUSE,
 CHUTTUPADUKKARA, EDAPALLY, KOCHI- 24.
- JOSEPH SARTHO
 AGED 65 YEARS
 S/O.V.J.ALEXANDER, SUPERVISOR (BINDING) (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT VARIATH,
 KANNIAMPARAMBIL, CHERANALLORE, KOCHI 682 034.
- 3 T.K.KAREEM
 AGED 67 YEARS
 S/O.T.C.KOCHO, OFFSET PRINTING MACHINE ASSISTANT
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, RESIDING AT THOPPIL
 HOUSE, KUNNAMPURAM, THAIKATTUKARA P.O., ALUVA 683
 106.
- 4 E.K.VERONICA
 AGED 65 YEARS
 W/O.JOSEPH SANTHO, BINDING MACHINE OPERATOR
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKNAD, KOCHI 682 030, RESIDING AT VARIATH,
 KANNIAMPARAMBIL, CHERANALLORE, KOCHI 682 034.
- P.S.DEVADAS
 AGED 64 YEARS
 S/O.N.SUBRAMANIAM, PRINTING MACHINE OPERATOR
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, RESIDING AT SABARI, C5E2,
 KAKKANAD P.O., KOCHI 686 027.
- 6 K.R.LALITHA
 AGED 64 YEARS
 W/O.P.K.SASHIDHARAN, SUPERVISOR (RETIRED), KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682

030, RESIDING AT SREELAYAM PATTATHANATH HOUSE, PATTANAM, VADAKKEKARA P.O., NORTH PARAVOOR, ERNAKULAM -683 522.

- P.A.SAROJINI
 AGED 66 YEARS
 W/O.A.JANARDHANAN, SENIOR COMPOSITOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT SHREYAS, KUSUMAGIRI
 P.O., KAKKANAD, KOCHI 30.
- 8 K.MOMALAVALLI
 AGED 66 YEARS
 W/O.K.JAYAGOPAL, BINDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT KADAPARAMBATH HOUSE,
 KUSUMAGIRI P.O., ATHANI, KAKKANAD, ERNAKULAM 682
 030.
- 9 K.A.SHEELA
 AGED 64 YEARS
 W/O.LATE VARGHESE PAUL, SENIOR COMPOSITOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT 11BC, SFS CILICON
 MEADOWS, OPP CSEZ, KAKKANAD 682 037.
- 10 VISHNUDASAN P.K.

 AGED 67 YEARS

 S/O.P.K.VELAYUDHAN, BINDING MACHINE OPERATORY

 (RETIRED) KERALA BOOKS AND PUBLICATION SOCIETY,

 KAKKANAD, KOCHI 682 030, RESIDING AT PARYAR

 KUNNATH HOUSE, KUSUMAGIRI P.O., ATHANI, KAKKANAD,

 ERNAKULAM 682 030.
- G.PRABHAKARAN NAIR
 AGED 64 YEARS
 S/O.GANGADARAN NAIR, PRINTING MLE OPERATOR
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, NIRMALIYAM, 10/62-3,
 RGRWA 64, PAIPPINMOOD, SASTHAMANGALAM P.O.,
 TRIVANDRUM 10.
- 12 K.RADHA
 AGED 66 YEARS
 W/O.LATE K.M.SUBASH, STORE KEEPER (RETIRED), KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682
 030, RESIDING AT AMRA-9, KADALADATH HOUSE,
 AUTOMOBILE ROAD, MAMANGALAM, PALARIVATTOM, COCHIN
 62025.
- 13 K.V.SAJEEVAN
 AGED 60 YEARS
 S/O.K.V.VELAYUDHAN, UNSKILLED (RETIRED), KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682

030, RESIDING AT KALLADAYIL HOUSE, CSE2, KAKKANAD P.O., COCHIN - 30.

- MOHANAN K.K.

 AGED 65 YEARS

 S/O.K.K.KESAVAN, UNSKILLED (RETIRED), KERALA BOOKS

 AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682 030.
- M.A.RAJU
 AGED 61 YEARS
 S/O.AMMUNNY, BIDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, MAITHALA HOUSE, PUNNAPARAMBIL,
 KUSUMAGIRI P.O., ATHANI, KAKKANAD, ERNAKULAM 682
 030.
- 16 K.I.MARIAM
 AGED 64 YEARS
 W/O.A.K.THOMAS, BINDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT ARECKAL HOUSE, CHERAI
 P.O., KARUTHALA, ERNAKULAM.
- 17 KOMALAVALLI PONATIL
 AGED 64 YEARS
 W/O.ARAVINDAKSHAN D.R., STORE KEEPER (RETIED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT PAITTORA HOUSE, NEAR
 CIVIL STATION, MASJID ROAD, KAKKANAD P.O., KOCHI 682030.
- N.G.JANARDHANAN
 AGED 65 YEARS
 S/O.O.K.NAMBIAR, BINDING M/C OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT NAIRMALYAM, ELAYAVOOR,
 MUNDAYAD P.O., KANNUR 670 597.
- K.S.OMANA
 AGED 68 YEARS
 W/O.N.M.GOPIDHASAN, BINDING M/C OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, NINAVATH HOUSE, KUSUMAGIRI P.O.,
 KAKKANAD, ERNAKULAM 682 030.
- 20 K.T.SASI
 AGED 59 YEARS
 S/O.THAI, BINDING MACHINE OPERATOR, KERALA BOOKS AND
 PUBLICATION SOCIETY, KAKKANAD, KOCHI 682 030,
 RESIDING AT KALANGATTU HOUSE, KUSUMAGIRI P.O., KOCHI
 30.
- 21 ABDUL KAREEM
 AGED 59 YEARS
 S/O.KUTTY, BIDING MACHINE OPERATOR (RETIRED), KERALA

BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI - 682 030, RESIDING AT MURIYANKARA HOUSE, CSEZ, KAKKANAD, ERNAKULAM - 37.

- V.T.VELAYUDHAN

 AGED 60 YEARS

 S/O.THAVAN, BINDING MACHINE OPERATOR (RETIRED),

 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,

 KOCHI 682 030, RESIDING AT VADACHIRA, RAJAGIRI

 VALLEY P.O., KOCHI 682 030.
- M.K.SHAJI
 AGED 61 YEARS
 S/O.M.K.KUNJUNNI, BINDING MACHINE OPERATOR
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, RESIDING AT MAITHALA
 HOUSE, KAKKANAD P.O., KOCHI 682 030.
- 24 K.A.THAMPI
 AGED 60 YEARS
 S/O.AYYAPANKUTTY, PRINTING ASSISTANT (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT KALANGATTA HOUSE,
 KUSUMAGIRI P.O., KAKKNAD 682030.
- P.V.KAMALADHARAN
 AGED 65 YEARS
 S/O.VASUDEVAN, BINDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT KARTHIKA HOUSE, NO.16,
 SANTHINAGAR LANE-I, KAKKANAD, KUSUMAGIRI P.O., KOCHI
 682 030.
- T.G.SATHEESHAN
 AGED 60 YEARS
 S/O.GANGADHARAN, BINDING MACHINE OPERATOR, KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682
 030, RESIDING AT THAIPARAMBIL HOUSE, CHARATHRIKOVIL
 LANE, AZAD ROAD, KOCHI 682 017.
- A.K.THOMAS
 AGED 67 YEARS
 S/O.A.K.KITHO, BINDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT ARACKAL HOUSE,
 KARUTHALA CHERAI P.O., ERNAKULAM 683 514.
- P.M.RAJU
 AGED 60 YEARS
 S/O.NANAPPAN P.K., BINDING MACHINE OPERATOR
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, PADATHARA HOUSE,
 EDAVANAKAD P.O.
- 29 M.P.RAMAKRISHNAN

AGED 65 YEARS S/O.MANGHAT RAMAN NAIR, RESIDING AT RAMANILAYAM, KADATHI, MARKET P.O., MUVATTUPUZHA, ERNAKULAM.

- P.V.PHILOMINA
 AGED 65 YEARS
 W/O.THOMAS K.J., SENIOR COMPOSITOR (RETIRED), KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682
 030, RESIDING AT KALAMBUKATTU HOUSE, B-1016 SATELITE
 TOWNSHIP, PADAMUGAL, KAKKANAD, ERNAKULAM.
- C.K.SAJEEVAN
 AGED 63 YEARS
 S/O.LATE KANNU KUTTY, BINDING MACHINE OPERATOR,
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT CHAKKANTHARA HOUSE,
 ELAMKUNNAPUZHA VILLAGE, MALIPURAM P.O., ERNAKULAM 682 511.
- 32 M.BABUKUTTY
 AGED 65 YEARS
 S/O.MATHAI YOHANAN, PRINTING MACHINE OPERATOR,
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT KUREEKATTIL HOUSE,
 KAKKANAD P.O., ERNAKULAM 682030.
- M.M.BALAKRISHNAN
 AGED 64 YEARS
 S/O.MADHAVAN, PRINTING HELPER (RETIRED), KERALA
 BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682
 030, RESIDING AT MANIKULANGARA HOUSE, KAKKANAD P.O.,
 KOCHI 682 030.
- T.C.UTHAMAN
 AGED 64 YEARS
 S/O.CHATHAN, BINDING MACHINE OPERATOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT THAIPARAMBIL HOUSE,
 THEKUMPURAM, CHANNAMANGALAM P.O., NORTH PARAVUR 683 512.
- JACOB T.F.
 AGED 66 YEARS
 S/O.LATE FRENCHU JOSEPH, JUNIOR SUPERINTENDENT
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, RESIDING AT THOTTUPURAM,
 POONITHURA P.O., CHAMBAKARA, ERNAKULAM 682 038.
- 36 CLEETUS D.COUTH
 AGED 60 YEARS
 S/O.IGNATIOUS D COUTH, BINDING MACHINE OPERATOR
 (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY,
 KAKKANAD, KOCHI 682 030, RESIDING AT KANDANGHATT
 HOUSE, ERATTAKULANGARA ROAD,

PACHALAM, KOCHI - 682 012.

- 37 K.K.LATHIKA
 AGED 68 YEARS
 W/O.M.K.NARAYANAN, SENIOR COMPOSITOR (RETIRED),
 KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD,
 KOCHI 682 030, RESIDING AT DEEPTHI HOUSE, LAL
 SALAM ROAD, LRA-114, VYTTILA, KOCHI 19.
- 38 ADDL P38 RADHAMANI T.K
 AGED 64 YEARS, RESIDING AT PANAKKAL, KARTHIKA HOUSE,
 SANTHI NAGAR LANE-1, KUSUMAGIRI P.O, KAKKANAD,
 ERNAKULAM DISTRICT -682030
- 39 ADDL P39 NIKHIL P.K
 AGED 30 YEARS, RESIDING AT PANAKKAL, KARTHIKA HOUSE,
 SANTHI NAGAR LANE-1, KUSUMAGIRI.P.O, KAKKANAD,
 ERNAKULAM DISTRICT-682030.
- ADDL P40 NEETHU P.K
 AGED 34 YEARS, D/O.LATE KAMALADHARAN,
 PANAKKAL, KARTHIKA (H), SANTHI NAGAR LANE-I,
 KUSUMAGIRI P.O, KAKKANAD, ERNAKULAM DISTRICT-682030.

ADDL.P38 TO P40 ARE IMPLEADED AS PER ORDER DATED 5.8.2022 IN I.A NO.2 OF 2022

BY ADVS.
KALEESWARAM RAJ
SRI.VARUN C.VIJAY
KUM.A.ARUNA
THULASI K. RAJ

RESPONDENT/S:

- 1 STATE OF KERALA
 REPRESENTED BY SECRETARY TO GOVERNMENT, DEPARTMENT
 OF HIGHER EDUCATION, SECRETARIAT, THIRUVANANTHAPURAM
 695 001.
- 2 KERALA BOOKS AND PUBLICATION SOCIETY
 REPRESENTED BY THE MANAGING DIRECTOR, KERALA BOOKS
 AND PUBLICATION SOCIETY, KAKKANAD, KOCHI 682 030.
- 3 THE CHAIRMAN, KERALA BOOKS AND PUBLICATION SOCIETY KAKKANAD, KOCHI 682 030.
 BY ADV SMT.LATHA ANAND

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.11306/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G. ARUN

FRIDAY, THE 5TH DAY OF AUGUST 2022 / 14TH SRAVANA, 1944 WP(C) NO. 20801 OF 2021

PETITIONER/S:

1 K.S.LASITH KUMAR

AGED 58 YEARS

S/O.K.R.SUKUMARAN, JUNIOR SUPERINTENDENT (RETIRED), KERALA BOOKS & PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030.

RESIDING AT KOTHAPARAMBIL HOUSE, THATHAPALLY.P.O, MANNAM, ERNAKULAM-683520.

2 UNNIKRISHNAN.P.P,

AGED 59 YEARS

S/O.P.V.PADMANABHAN, SUPERVISOR (BINDING) (RETIRED), KERALA BOOKS AND PUBLICATION SOCIETY, KAKKANAD, KOCHI-682030, RESIDING AT USHUS, INFOR PARK ROAD, KUSUMAGIRI.P.O,

KAKKANAD, KOCHI-30.

N.K.VELAYUDHAN, 3

AGED 59 YEARS

S/O.KANNAN.N.V, BINDING MACHINE

OPERATOR (RETIRED), KERAL BOOKS AND PUBLICATION SOCIETY,

KAKKANAD, KOCHI-682030.

RESIDING AT NJATTUMMALAYIL HOUSE, THENGODE.P.O, KAKKANAD-682030.

O.BHASKARAN,

AGED 59 YEARS

S/O.MUKUNDAN, SUPERVISOR (BINDING), KERALA BOOKS AND PUBLICATION SOCEITY,

KAKKANAD, KOCHI-682030.

RESIDING AT SREE VIBHANJIKA, VALAMKOTTIL ROAD,

ERIYAKATTU MOOLA,

KOLLAMKUDI MUGAL, KAKKANAD, THRIKKAKARA.P.O,

ERNAKULAM-682021.

BY ADV KALEESWARAM RAJ

RESPONDENT/S:

- 1 STATE OF KERALA
 REPRESENTED BY SECRETARY TO GOVERNMENT, DEPARTMENT
 OF HIGHER EDUCATION, SECRETARIAT,
 THIRUVANANTHAPURAM-695001.
- 2 KERALA BOOKS AND PUBLICATIONS SOCIETY
 REPRESENTED BY ITS MANAGING DIRECTOR, KERALA BOOKS &
 PUBLICATION SOCIETY,
 KAKKANAD, KOCHI-682030.
- 3 THE CHAIRMAN,
 KERALA BOOKS & PUBLICATION SOCIETY, KAKKANAD, KOCHI682030.
 BY ADV LATHA ANAND

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.11306/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

IN THE HIGH COURT OF KERALA AT ERNAKULAM PRESENT

THE HONOURABLE MR. JUSTICE V.G. ARUN

FRIDAY, THE 5^{TH} DAY OF AUGUST 2022 / 14TH SRAVANA, 1944

CON.CASE(C) NO. 1719 OF 2021

AGAINST THE JUDGMENT in WP(C) 19009/2012 OF HIGH COURT OF KERALA

PETITIONER/S:

T.K.KAREEM

AGED 64 YEARS

S/O.T.C. KOCHO, THOPPIL HOUSE, KUNNUMPURAM,

THAIKATTUKARA P.O, ALUVA - 683106, (PRINTING MACHINE

ASSISTANT (RETIRED), KERALA BOOKS AND PUBLICATION

SOCIETY, KAKKANAD, KOCHI - 682030)

BY ADVS.

T.M.RAMAN KARTHA

M.S.SOUJATH

REMYA POULOSE

RESPONDENT/S:

- 1 SMT.SURYA THANKAPPAN
 AGED 48 YEARS
 IPS, MANAGING DIRECTOR, KERALA BOOKS AND
 PUBLICATIONS SOCIETY, KAKKANAD, KOCHI 682030.
- DR. USHA TITUS, IAS.,
 PRINCIPAL SECRETARY, DEPARTMENT OF PRINTING &
 STATIONARY), ANNEX II, GOVERNMENT SECRETARIAT,
 THIRUVANANTHAPURAM 695001.
- 3 ADDL.R3.RAJU NARAYANA SWAMY, IAS
 PRINCIPAL SECRETARY, DEPARTMENT OF PRINTING &
 STATIONARY), ANNEX II, GOVERNMENT SECRETARIAT,
 THIRUVANANTHAPURAM 695001.

ADDL.R3 IMPLEADED AS PER ORDER DATED 12/01/2022 IN IA/01/2021 IN COC 1728/2021

THIS CONTEMPT OF COURT CASE (CIVIL) HAVING BEEN FINALLY HEARD ON 10.02.2022 ALONG WITH W.P.(C) NO.11306/2016 & CON.CASES, THE COURT ON 05.08.2022 DELIVERED THE FOLLOWING:

JUDGMENT

Dated this the 05^{th} day of August, 2022

(W.P.(C) Nos.11306/2015, 19570/2016, 22445/2017, 10438, 29160/2020, 20801/2021 & Cont. Case No.1719/2021)

Petitioners are retired employees of the Kerala Books and Publications Society (KBPS). The Society registered under KBPS is а the Travancore-Cochin Literary Scientific and Charitable Societies Registration Act, 1955, wholly owned by the Government of Kerala. main object of the Society is to print and supply textbooks to the Education Department, its allied institutions and other prescribed authorities for the advancement of general and technical education and reading habits among the general public. The society's employees were brought under the Employees Provident Fund and Miscellaneous Provisions Act, 1952, 01.04.1981. The Employees Pension Scheme was also made applicable, after it was launched in the year 1995. While so, the labour unions demanded that the provisions of the Kerala Service Rules should be made applicable to the employees of the Society, as regards their salary and pension. The Government referred the dispute to the Labour Court and an award was passed on 15.03.2005, directing the management of the Society to consider the demand for making the Kerala Service Rules applicable to the workers of KPBS or to convert KPBS as a Government-run-printing Unit the Education Department, and to appropriate decision within four months. This resulted in the KPBS appointing a two-men expert Committee for studying and reporting possibility of implementing a pension scheme for the employees of the Society. Accordingly, the Committee submitted a report, suggesting service

based pension under KSR Part III with budgetary support from the Government. After discussing the suggestion in detail, the Government issued G.O. (MS) No.66/11/G.Edn dated 18.05.2011, permitting Society to give effect to a contributory pension scheme and family pension scheme. Alleging delay on the part of the Society in implementing the Order, W.P.(C) No.19009 of 2012 was filed by two retired employees. Later, the Government issued G.O.(MS) No.194/13/H.Edn dated 18.05.2013, according sanction for implementing a self sustainable and financially viable pension scheme with effect from 01.04.2011, without any liability to the Government. In view of this development, W.P.(C) No.19009 of 2012 was disposed of directing the respondents to take appropriate steps for implementing the decision in Ext.P3 expeditiously. Thereafter, the Government issued G.O.(P) No.588/2014/H.Edn dated 23.07.2014, according sanction for publishing the

Kerala Books and Publications Society Employees Contributory Pension and General Provident Fund Regulations, 2014 ('the Pension Regulations, 2014'). Accordingly, the Pension Regulations, 2014 was notified on 14.08.2014, providing for grant of pension to the employees of the Society. In the meanwhile, the Society, as per it's order dated 07.06.2014, decided to sanction 25% of pension to the pensioners/family pensioners with effect from June, 2014.

2. Even after publication of the Regulations, the eligible pension amount was not disbursed to the retired employees. This resulted in some of the employees filing W.P.(C) No.23055 of 2015, praying for a writ of mandamus, directing respondents 2 to 4 to disburse monthly pension to the retired employees as provided in the Pension Regulations, 2014. In that writ petition, the Society adopted the stand that it does not have the funds for disbursing pension,

since the Employees Provident Fund Organisation had refused to refund the contribution remitted to its pension scheme. The Government resolved the stalemate temporarily by issuing G.O.(MS) No.62/16/H.Edn dated 01.03.2016, according sanction to the Society to raise funds for payment of pension from the profit of the KBPS as a one time measure, subject to a maximum of the amount receivable from the EPF account and subject to approval of the governing body. In view of this development, W.P.(C) No.23055 of 2015 was disposed of as per judgment dated 15.03.2016.

3. W.P.(C) Nos.19570 of 2016, 10438 of 2020 and 29160 of 2020 are filed for a declaration that the petitioners are entitled to get full pension with effect from the date of their retirement, based on the Government orders and in accordance with the Pension Regulations, 2014. W.P.(C) Nos.11306 of 2015 and 22445 of 2017 are

filed by employees in service, seeking to quash Government order notifying the Pension Regulations, 2014 and for a declaration that the petitioners therein are entitled to continue as members of Employees Provident Fund Scheme, the Employees Pension Scheme and the Employees Deposit Linked Insurance Scheme under Employees Provident Fund and Miscellaneous Provisions Act, 1952. Contempt of Court Case No.1719 of 2021 is filed by one of petitioners in W.P.(C) No.19009 of 2012, alleging non-compliance with the directions contained in the judgment in that writ petition.

4. Heard Advocates Kaleeswaram Raj and T.M.Raman Kartha appearing for the retired employees, Advs.P.Ramakrishan and Sherry J.Thomas for the existing employees, Latha Anand for the KBPS, Government Pleader, V.Venugopal for the State and S.Prasanth for the Employees Provident Fund Organisation.

5. Learned Counsel appearing for t.he retired employees contended that the Pension Regulations, 2014 issued was after consideration of the recommendations made by the two-men Committee at various levels. disposing of W.P.(C) No.19009 of 2012, this Court had noted that the Government had sanctioned a pension scheme as per G.O.(MS) No.194/13/H.Edn dated 18.05.2013 subject to the conditions therein. It is contended that as per the conditions in the Government order and Regulation 8(3) of the Pension Regulations, 2014, the Society is bound to discharge full pension to the petitioners by utilising the fund/profit obtained by the Society. It is submitted that the Society has been running on profit for many years, as would be evident from a reading of the report submitted by the two-men Committee. As such, the non-transfer of the employer's share from the EPF account to the pension fund constituted as per

the Pension Regulations, 2014, cannot stand in way of disbursement of full pension. the Adv. Kaleeswaram Raj contended that disbursement of pension to retired employees is a social security measure and a reward for their blemishless service. Further, the right to receive pension is a fundamental right, and the pension has even been recognised as property under Article 300A of the Constitution of India. In support of the contention, learned Counsel relied on the decision in **D.S Nakara and others** v. Union of India [(1983) 1 SCC 3005] and Sudhir Chandra Sarkar v. Tata Iron and Steel Co. Ltd [(1984) 3 SCC 369]. It is contended that, pension no longer being a bounty to be disbursed at the whims and fancies of the employer, it is for the Society to find out ways and means for disbursing pension, rather than putting up a lame excuse that the corpus for payment can be created only

on the remittances made to the EPF fund being refunded.

6. Adv.P.Ramakrishnan and Sherry J Thomas appearing for the existing employees made the following submissions;

The employees of the KBPS are covered under the EPF and MP Act, 1952. All the employees had been contributing towards the Employees Provident Fund. The corpus for the fund under the Pension Regulations, 2014 is created, to a large extent, by utilising the amount to be refunded by the EPF organisation. However, the EPF organisation has refused to transfer the fund in the absence of any exemption under Section 17 of the EPF and MP Act. This had resulted in delay in settling the pensionary benefits of the employees who retired from service during the period 2011-2016. Clause 8(1)(a)(2) of the Pension Regulations, 2014 requires the society to contribute 3% of its profit earned each year to the fund. Considering

the delay and disbursement of the pensionary benefits, the Government had issued G.O.(MS) No.62/16/H.Edn dated 01.03.2016 according sanction for raising the required amount from the profit of the Society as a one time measure. Based on the Government order, the society appropriated the entire amount available in its pension fund for paying retirement benefits to 106 employees who had already retired between 31.05.2011 and 28.02.2017, leaving very little amount in balance to meet the future commitments. The EPF Act is more beneficial to the employees than the Pension Regulations, 2014. Under the EPF pension scheme, payment of pension is assured while under the Pension Regulations, 2014, it is only a remote possibility. In any event, unless exemption is granted under Section 17 of the EPF Act, the conduct of pension schemes under the Pension Regulations, 2014, is illegal. Hence, the petitioners do not want to be shifted from the

EPF Pension Scheme to the Scheme under the Pension Regulations, 2014.

7. Learned Counsel appearing for the Society made the following submissions;

The Government had sanctioned permission for formulating a pension scheme. The Pension Regulations, 2014 was accordingly formulated under the belief that the contribution in the Employees Provident Fund will be returned. Unfortunately, in spite of repeated requests, the Regional Provident Fund Commissioner refused to return the amount. On the other hand, it was informed that the EPFO is initiating proceedings under Section 7A of EPF and MP Act to recover the defaulted payments due towards the EPF account. The stand taken by the EPF is that the State Government has no authority to exclude establishment from the purview of the EPF Act and such power is exclusively vested with the Central Government under Section 16(2). As the major

contribution to the corpus of the pension fund is thus denied, the Society is not in a position to full pension in accordance with а Regulations. In spite of this adverse financial situation, 26% of the basic pension was disbursed to the retired employees from December, 2014 onwards and 32% of the basic pension, from July, 2016. Adding to the woes of the society, the EPF organisation issued notices threatening action under Section 7Q and 14B of the EPF and MP Act and initiated steps for recovery of the amounts from the Society's Bank accounts. Therefore, the Society filed an appeal before the Central Tribunal-cum-Labour Court Industrial Tribunal has issued a conditional stay order subject to the Society remitting 20% of the assessed dues. The governing body of the Society and the Pension Board have opined that scheme further clarity pension needs and consensus of all stakeholders. While the retired

employees are seeking pension in accordance with the Pension Regulations, 2014, majority of the existing employees want to continue under the EPF In order to resolve the scheme. issue. Government has issued G.O.(MS) No.417/2019/H.Edn. dated 24.12.2019, directing to pay pension to the retired employees as per the Pension Regulations, 2014 and to continue the existing employees under the EPF Pension Scheme. Accordingly, the Society has remitted an amount of Rs.3.80 Crores towards of contribution of the existing employees. To find a permanent solution to the issue, an external pension committee has been entrusted with the work of preparing a detailed report regarding all aspects related to the pension scheme for the existing and retired employees of the society. The submission that the society is running under huge profit is factually incorrect and in any event, under the prevailing circumstances, the revenue generated by the

society cannot be utilised for payment of pension to retired employees. Therefore, full pension can be paid only if the contribution already made is refunded by the Employees Provident Fund Organisation or the huge amounts due from the Government, for the works executed by the Society, are paid at the earliest.

8. The Standing Counsel for the EPF Organisation submitted that in the beginning of 2014, the Society had sought exemption from the provisions of the Employees Pension Scheme, 1995 submitted a letter informing that alternative provident fund and pension scheme had been implemented after notification in the official gazette. Exemption from the employees pension scheme can be granted only in accordance with Section 17(1C) of the EPF and MP Act, r/w paragraph 39 of the Employees Pension Scheme The provision for exclusion from 1995. purview of the Act is laid down in Section 16(2),

as per which the competent authority is the Central Government. The Government of Kerala is hence not empowered to grant exclusion. The Society having not been exempted or excluded from the provisions of the Act, the implementation of the Pension Regulations, 2014 is of no avail and the Society is bound to remit contribution of the employees. Having failed to do so, proceedings having initiated for recovery of the dues under Sections 7A and 7Q of the Act.

9. The following facts are not in dispute. Society, after due discussion with Government, had decided to constitute a twomember committee for conducting enquiry and submitting report regarding the possibility of forming a separate pension fund for its employees. The decision in that regard was taken in the wake of demand from the labour unions, pointing out the huge disparity in salary and pension between Government employees and employees of the Society, despite KBPS being fully owned by the Government. The committee had suggested payment of pension in the manner provided under Part III of KSR. This aspect was also discussed and deliberated upon before the Government granted permission to enforce the Pension Regulations, 2014. The Government order in this regard was duly considered and accepted by this Court as evidenced by the judgment in W.P.(C) No.19009 of 2012.

10. In this context, it is essential to consider some of the salient features of the Pension Regulations, 2014 extracted hereunder;

The pension fund is to be constituted as per Clause 6 consisting of;

- "6. Constitution of the pension fund.
- (1) There shall be constituted a fund called "The Kerala Books and Publications Society Employees Contributory Pension Fund." The said Fund shall consist of. (i) all amounts received from the Employees' Provident Fund Commissioner representing the contributions made by the society to the Employees' Provident Fund together

with interest thereon in respect of employees who elect to come over to the pension scheme;

- (ii) the contributions payable by the employees and the society;
- (iii) the income of the fund from deposits, investments and the like; (iv) other sums that may be transferred to the fund with the approval of the Board;
- (2) The pension fund shall vest in the society and be administered by the Board."

The contribution to the Pension Fund are dealt with Clause 8 and the contextually relevant portion reads as under;

- "8. Contribution to the Pension Fund.
- (1) Employer's share of the contributions made already to the E.P.F Fund and Pension Fund under the Employees Provident Fund/Pension Fund, together with interest thereon as on the date of transfer to the Society's Fund.
- (i) An amount equal to 12% of emoluments (Basic Pay +DA) of all employees who are in service will be paid by the employer towards employer's contribution to the pension scheme to be credited to the Pension Fund created for the purpose.
- (ii) Employer's annual contribution @3% of the profit earned by the society each year under

the provisions of Rule 10 (13) (b) of KBPS Rules and Regulations. This amount has to be met by the society from Its own fund.

- (iii) Contributions@5% of Basic pay and DA by the employees entering into service on or after 1st April, 2011.
- (b) Pension including Family Pension payable will be under the general provisions of the guidelines formulated by the society as per annexure A' forming part of the regulations as amended or modified by the society or the Government from time to time.
- (c) For those who enter into service on or after 1st April, 2013, the 'National Pension Scheme as admissible to Government Employees shall be made applicable and contribution will be made to the KBPS Pension Fund.
- (2) The contributions to be credited to the accounts of the pension scheme as well as to the provident fund scheme should initially be credited to two separate savings bank accounts to be opened in scheduled banks/treasury as is followed in the case of other transactions of the society now. The funds credited in the Savings Bank accounts of the Bank Treasury over and above the normal annual requirements reasonably expected for payment of pension and provident fund disbursements should invested in Fixed Deposits / Bonds/ Debentures/Securities or Mutual Funds which

ensure reasonable returns, after due consideration by the board taking into account the risk attached to the Investments.

(3) Funds some other way (Includes employer's share, employer's annual contribution @3% of the profit earned by the Society, employees share) shall be formed, if necessary, to meet the pension liabilities of those who retired or are retiring from service on or after 1st April, 2011 until transfer credit of the accounts from the Employees Provident Fund/Pension Funds."

In the handbook of pensionary benefits/guidelines appended to the Regulations, it is stated as follows:

"2. Claim to a pension is a right to which an officer is entitled in recognition of the satisfactory discharge of the duties and responsibilities entrusted to him while in service. It is an obligatory monthly payment made from the day he retires and it is not a reward. Continued payment of Pension and Family Pension depends on future good conduct of the pensioner. No Pension Family pension will be paid if management staff/work men resigns or is dismissed or removed from service. If a pensioner is convicted of a serious crime,

pension will be withheld."

Going by the Regulations, an employee will become entitled for pension from the next day of his retirement. There is no provision, enabling the employer to pay any amount lesser than what is legitimately due to the pensioner. It may be true that a significant portion of the corpus of the pension fund consists of the amount to be refunded by the EPF Organisation. The fact that no amount has so far been repaid is also not disputed. Even then, the question is whether the retired employees can be denied pension on that ground. In this regard, the decisions cited by Adv.Kaleeswaram Raj assumes relevance.

- 11. In <u>D.S.Nakara</u> (supra), after detailed consideration of this aspect, the Apex Court held as under;
 - "31. From the discussion three things emerge: (i) that pension is neither a bounty nor a matter of grace depending upon the sweet will of the employer and that it

creates a vested right subject to 1972 Rules which are statutory in character because they are enacted in exercise of powers conferred by the proviso to Article 309 and clause (5) of Article 148 of the Constitution; (ii) that the pension is not an ex gratia payment but a payment for the past is rendered; and (iii) it is a social welfare measure rendering socio-economic justice to those who in the hey-day of their life ceaselessly toiled for the employer on an assurance that in their old age they would not be left in lurch. It must also be noticed that the quantum of pension is a certain correlated percentage to the average emoluments drawn during last three years of service reduced 10 to months under liberalised pension scheme. Its payment dependent upon an additional condition of impeccable behaviour even subsequent retirement, that is, since the cessation of the contract of service and that it can be reduced or withdrawn as disciplinary a measure.

12. In <u>Sudhir Chandra Sarkar</u>(supra), it was reiterated that pension is a right, the payment of which does not depend upon the discretion of

the employer. The contextually relevant portion of the judgment is extracted hereunder;

"18. For centuries the courts swung in favour of the view that pension is either a bounty or a gratuitous payment for loyal service rendered depending upon the sweet will or grace of the employer not claimable as a right and therefore, no right to pension can be enforced through court. This view held the field and a to recover pension was held maintainable. With the modern notions of social justice and social security, concept of pension underwent a radical change and it is now wellsettled that pension is a right and payment of it does not depend upon the discretion of the employer, nor can it be denied at the sweet will or fancy of the employer. Deokinandan Prasad v. State of Bihar [(1971) 2 SCC 330 : AIR 1971 SC 1409 : 1971 Supp SCR 634 : (1971) 1 LLJ 557] , State of Punjab v. Iqbal Singh [(1976) 2 SCC 1: 1976 SCC (L&S) 172 : AIR 1976 SC 667 : (1976) 3 SCR 360] and D.S. Nakara v. Union of India [(1983) 1 SCC 305 : 1983 SCC (L&S) 145 : (1983) 2 SCR 165 : (1983) UPSC 263 : (1983) 1 LLJ 104] . If pension which is the retiral benefit as a measure of social security can be recovered through civil suit, we see no justification in treating gratuity on a different footing.

Pension and gratuity in the matter of retiral benefits and for recovering the same must be put on par."

Jharkhand v. Jitendra Kumar Srivastava [(2013) 12]

SCC 210], the Apex Court declared the right to receive pension as akin to a right in property.

The contextually relevant portion of that judgment reads as under;

"The fact remains that there is an imprimatur to the legal principle that the right to receive pension is recognised as a right in "property". Article 300-A of the Constitution of India reads as under:

300-A.Persons not to be deprived of property save by authority of law.—No person shall be deprived of his property save by authority of law.

Once we proceed on that premise, the answer to the question posed by us in the beginning of this judgment becomes too obvious. A person cannot be deprived of this pension without the authority of law, which is the constitutional mandate enshrined in Article 300-A of the Constitution. It

follows that the attempt of the appellant to take away a part of pension or gratuity or even leave encashment without any statutory provision and under the umbrage of administrative instruction cannot be countenanced."

The legal position emanating from the above precedents is that, pension is no longer a bounty to be paid at the whims and fancies of the employer. On the other hand, pension is deferred salary, akin to property under Article 300A. The right to pension, if not a fundamental right, is definitely a constitutional right. A retired employee cannot be deprived of this right, save by authority of law. Applying the above principles to the instant case, I have no doubt that, having formulated the pension regulations and having stopped payment of contribution to the EPF pension fund, the society cannot wriggle out its responsibility by pleading paucity of funds. It is for the society to stimulate the

required funds, either from its profit revenue. The dispute with the EPF Organisation the delay in receiving back the contribution, are not acceptable as an excuse for non-payment of eligible pension to the retired employees. Based on the above discussion, I find the petitioners in W.P.(C) Nos.19570 of 2016, 10438 of 2020 and 29160 of 2020 to be entitled for the relief sought. As far as the petitioners in W.P.(C) Nos.11306 of 2015 and 22445 of 2017 concerned, their grievance stands substantially redressed by the issuance G.O.No.417/2019/H.Edn dated 24.12.2019, which stipulates that the existing regular employees are exempted from the Pension Regulations, 2014 and reinstated to the EPF pension scheme.

The writ petitions are therefore disposed of as under;

(i) The employees superannuated/retired before 24.12.2019 are declared to be entitled for

pension in accordance with the Pension Regulations of 2014. They shall be paid full pension with effect from 01.10.2022.

- (ii) The arrears of pension due to the above group of employees shall be paid in four stages, viz; 25% of the arrears on or before 01.01.2023, and 25% each on or before 01.04.2023, 01.07.2023 and 01.10.2023.
- (iii) The employees in service as on 24.12.2019, like the petitioners in W.P.(C) Nos.11306 of 2015 and 22445 of 2017, shall be governed by the EPF Pension Scheme, as provided in G.O.(MS) No.417/2019 dated 24.12.2019 or the National Pension Scheme, as the case may be.
- (iv) The funds necessary for payment of pension and arrears shall be drawn/raised from the society's profit and revenue.
- (v) The Government shall take earnest and sincere efforts to pay the amounts due to the

Society for the works executed.

(vi) In view of the directions above, COC No.1719 of 2021 is closed.

Sd/-

V.G.ARUN JUDGE

Scl/

APPENDIX OF WP(C) 11306/2015

PETITIONER EXHIBITS

EXHIBIT-P1-TRUE COPY OF THE G.O(P) 588/2014/H.EDN. DATED 23/07/2014 WHICH CONTAINS THE REGULATIONS.

EXHIBIT-P2-TRUE COPY OF THE G.O DATED 18/05/2013.

EXHIBIT-P3-TRUE COPY OF THE CITIZENS CHART OF EPF.

EXHIBIT-P4-TRUE COPY OF THE REPRESENTATION SUBMKTTED BY EMPLOYEES OF KERALA BOOKS AND PUBLICATIONS SOCIETY.

EXHIBIT-P4A-TRUE COPY OF THE POSTAL RECEIPT OF EXHBIT-P4

DATED 15.3.2016.

APPENDIX OF WP(C) 19570/2016

PETITIONER EXHIBITS Ρ1 A TRUE COPY OF THE REPORT OF THE 'SUKUMARA PILLAI COMMISSION'DT.1.1.2011 A TRUE COPY OF THE MINUTES OF THE 123RD MEETING Ρ2 OF THE GOVERNING BODY OF THE 2ND RESPONDENT HELD ON 29.3.2012 Р3 A TRUE COPY OF GO (MS) NO.66/11 DT.18.5.2011 ISSUED BY THE 1ST RESPONDENT Ρ4 A TRUE COPY OF THE NOTICE DATED 26.3.2012 ISSUED BY THE MANAGING DIRECTOR OF THE 2ND RESPONDENT A TRUE COPY OF THE MINUTES OF THE 4TH RESPONDENT Р5 BOARD HELD ON 29.3.2012 Р6 A TRUE COPY OF THE G.O (MS), NO.194/13/H.EDN.DATED 18.5.2013 Ρ7 A TRUE COPY OF THE JUDGMENT IN W.P. 9084/2013 DATED 12.6.2013 A TRUE COPY OF THE MINUTES OF THE MEETING HELD ON Р8 11.2.2014 Р9 A TRUE COPY OF G.O(P)NO.588/2014/H.EDN.DATED 23.7.2014P A TRUE COPY OF THE COUNTER AFFIDAVIT 2ND P10 RESPONDENT HEREIN (KPBS) DTAED 24.5.2013 A TRUE COPY OF THE LETTER NO.P&A2/689/2015 DATED P11 12.12.2015 ISSUED BY THE CHAIRMAN AND MANAGING DIRECTOR OF KPBS P12 A TRUE COPY OF THE ORDER NO.G.O. (MS) NO.62/16/H.EDN.DT.1.3.2016 A TRUE COPY OF THE JUDGMENT IN WP(C)N9.23055/2015 P13

APPENDIX OF WP(C) 22445/2017

PETITIONER EXHIBITS

EXHIBIT P1: TRUE COPY OF GOVERNMENT ORDER DATED

18-5-2011.

EXHIBIT P2: TRUE COPY OF GOVERNMENT ORDER DATED

18-5-2013.

EXHIBIT P3: TRUE COPY OF NOTIFICATION DATED 14-8-

2014 PUBLISHED BY THE 1ST RESPONDENT.

EXHIBIT P4: TRUE COPY OF GOVERNMENT ORDER DATED 1-

3-2016.

RESPONDENT EXHIBITS

EXHIBIT R1(A) TRUE COPY OF THE GOVERNMENT ORDER

DATED 17.03.2017.

APPENDIX OF WP(C) 10438/2020

PETITIONER EXHIE	BITS
EXHIBIT P1	TRUE COPY OF GO(MS) NO.66/11 DATED 18.05.2011
EXHIBIT P2	TRUE COPY OF GO(MS) NO.194/13/H.EDN, DATED 18.05.2013
EXHIBIT P3	TRUE COPY OF THE JUDGMENT DATED 26.07.2014 IN WP(C)NO.19009/2012
EXHIBIT P4	TRUE COPY OF THE LAWYER NOTICE DATED 17.01.2014 ISSUED TO THE RESPONDENTS
EXHIBIT P5	TRUE COPY OF THE INTERIM ORDER DATED 08.04.2014 IN IA NO.5003/2014 IN WP(C)NO.19009/2012
EXHIBIT P6	TRUE COPY OF THE MINUTES OF THE 7TH MEETING OF THE KBPS PENSION AND PROVIDENT FUND BOARD HELD ON 15.04.2014
EXHIBIT P7	TRUE COPY OF GO(P)588/2014/H.EDN DATED 23.07.2014 ALONG WITH THE REGULATIONS APPENDED
EXHIBIT P8	TRUE TABLE SHOWING THE CALCULATION OF PENSION FOR THE PERIOD FROM JUNE 2014 TO NOVEMBER, 2014, ALLOWED TO THE PARTIES.
EXHIBIT P9	TRUE COPY OF THE ORDER DATED 07.06.2014 ISSUED BY THE 3RD RESPONDENT
EXHIBIT P10	TRUE COPY OF G.O.(MS) No.417/2019/H.EDN. DATED 24.12.2019
EXHIBIT-P11	TRUE COPY OF THE LETTER NO.H.3/71/2019/H.EDN DATED 14.02.2020.

RESPONDENT EXHIBITS

EXHIBIT R2 A	TRUE COPY OF ORDER NO- P&A2/689/2014/2194 DATED 7.6.2014
EXHIBIT R2 B	TRUE COPY OF THE MINUTES OF THE 135TH GOVERNMENT BODY OF THE KBPS
EXHIBIT R2 C	TRUE COPY OF LETTER NO P&A2/689/2014/3890 DATED 17.9.2014

EXHIBIT R2 D	TRUE COPY OF LETTER NO- 33292/H3/14/H.EDN DATED 21.12.2015
EXHIBIT R2 E	TRUE COPY OF MINUTES OF THE PENSION BOARD MEETING DATED 29.1.2020
EXHIBIT R2 F	TRUE COPY OF LETTER DATED P&A2-/761/2020/829 DATED 11.2.2020
EXHIBIT R2 G	TRUE COPY OF LETTER NO P&A2- 689/2020/1709 DATED 16.5.2020

APPENDIX OF WP(C) 29160/2020

PETITIONER EXHIBIT	¹ S
EXHIBIT P1	TRUE COPY OF THE G.O.(MS) NO.66/11 DATED 18/05/2011.
EXHIBIT P2	TRUE COPY OF G.O. (MS) NO.194/13/H.EDN. DATED 18/05/2013.
EXHIBIT P3	TRUE COPY OF THE JUDGMENT DATED 26/07/2013 IN WP(C) NO.19009/2012.
EXHIBIT P4	TRUE COPY OF G.O.(P) NO.588/2014/H.EDN. DATED 23/07/2014 ALONG WITH THE REGULATIONS APPENDED.
EXHIBIT P5	TRUE COPY OF THE TABLE SHOWING THE CALCULATION OF PENSION FOR THE PERIOD FROM JUNE, 2014 TO NOVEMBER, 2014, ALLOWED TO THE PARTIES.
EXHIBIT P6	TRUE COPY OF THE ORDER DATED 07/06/2014 ISSUED BY THE 2ND RESPONDENT.
EXHIBIT P7	TRUE COPY OF THE G.O.(MS) NO.417/2019/H.EDN. DATED 24/12/2019.
EXHIBIT P8	TRUE COPY OF THE INTERIM ORDER DATED 20/08/2020 IN WP(C) 10438/2020 PASSED BY THIS HON'BLE COURT.

Exhibit P7

APPENDIX OF WP(C) 20801/2021

PETITIONER EXHIBITS Exhibit P1 COPY OF THE G.O. (MS) NO.66/11/H/EDN.DATED 18.05.2011 COPY OF THE Exhibit P2 G.O(MS)NO.194/13H.EDN.DATED 18.05.2013. Exhibit P3 COPY OF THE JUDGMENT IN W.P(C)NO.19009/2012 DATED 26.07.2013. COPY OF G.O(P)NO.588/2014/H.EDN DATED Exhibit P4 23.07.2014 ALONG WITH THE REGULATIONS APPENDED. COPY OF THE G.O.MS 417/2019.H.EDN Exhibit P5 DATED 24.12.2019 WITH TYPED COPY. COPY OF THE LETTER Exhibit P6 NO.P&A.2.689/2020/3716 DATED 14.11.2020.

COPY OF THE COMMITTEE REPORT.

APPENDIX OF CON.CASE(C) 1719/2021

PETITIONER ANNEXURES

Annexure A1 CERTIFIED COPY OF JUDGMENT DATED

26.07.2013 IN WP(C) NO. 19009 OF 2012

OF THIS HON'BLE COURT.

Annexure A2 TRUE COPY OF GO(MS) NO.194/13/H.EDN

DATED 18.05.2013.